

By E-Mail/ Special Messenger

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC.VII-03/2022/8776/A**

From :- Shri Romen Baruah  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To,  
The District & Sessions Judge  
Nalbari

Dated Guwahati, the 30<sup>th</sup> September, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. DJNB/5565 dated 13.09.2022

Sir,

In partial modification of this Registry's earlier letter No. HC.VII-03/2022/7464-6468/A dated 31.08.2022, I am directed to inform you that Dr. Nabanita Kalita, Munsiff No. 1 cum Judicial Magistrate First Class, Nalbari has been allowed to visit Dwarka via Ahmedabad, Somnath by availing LTC for the block period of 2018-2021 (by way of carry forward) instead of 2022-2025 from 28.09.2022 to 11.10.2022 along with her parents, husband and minor son (subject to granting leave and fulfilling the criteria as dependent family members of her parents), by the shortest possible route, as per existing Rules.

Dr. Kalita may be informed accordingly.

Thanking you.

Yours faithfully,


- Sd -

**REGISTRAR (VIGILANCE)**

**Memo NO. HC.VII-03/2022/8777-8780/A, dated- 30.09.22**

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Dr. Nabanita Kalita, Munsiff No. 1 cum Judicial Magistrate First Class, Nalbari with reference to her letter No. JNB/430 dated 23.08.2022
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and to take necessary steps for allotment of budget for the LTC advance amount, as per Rules
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court.

  
**REGISTRAR (VIGILANCE)**